



## **HIGH COURT OF GUJARAT**

### **C I R C U L A R**

**No. ITC/920/2024 Date: 09/08/2024**

#### **INSTRUCTIONS FOR SMOOTH FUNCTIONING OF HYBRID HEARING OF CASES IN THE HIGH COURT OF GUJARAT**

In continuation of the [High Court Circular No.ITC/234/2024, dated 20/02/2024](#), as directed, this is to further inform all concerned that,

It has come to the notice of Hon'ble the Chief Justice that a number of Ld. Advocates are facing difficulties in getting admitted to the Video Conferencing Rooms of Benches of this High Court due to various reasons. In view of the same, Hon'ble the Chief Justice has been pleased to pass the following directions:

- i.** All the Court Masters assisting the Benches must ensure that the Ld. Advocates showing Item Sr. No. of the causelist before their Display Name in the Zoom VC Waiting Room, are promptly admitted to the VC Session before their matter is taken up by the Bench.
- ii.** All the Ld. Advocates, intending to participate in the VC Session for their matters listed before the Court, should follow instruction No. 1 of the aforesaid Circular, i.e.

**“Display Name of the Advocate joining in the Zoom VC shall be properly set by the participant with prefix of Serial No followed by exact and actual name of the Ld. Advocate, so that the Court Master knows beforehand whom to be admitted in the particular matter on hand. If appearing in more than one matter, Sr. Nos of all such matters shall have to be prefixed.”**

- iii.** The Court Master shall admit the Ld. Advocate / Participant whenever their matter is called out without asking for mentioning before the Bench for getting admitted to the VC session.
- iv.** Instructions regarding setting proper Display Name should be shown when participants enter the Zoom Waiting Room and the same should also be reflected at appropriate place in the published Causelist.

Sd/-

**REGISTRAR GENERAL**